

Report I**Report on visit to Central Jail Jodhpur by Dr Vinod Aggarwal Special Rapporteur on 6th March, 2018.**

Format of Jail report is enclosed as annexure-1, along with format of Women Correctional home in the same campus but a separate jail, is also enclosed. The central jail is about 164 years old and still being used. The women correctional home has come up in 2006 only.

Recommendation after the visit, Discussion with Jailor of Central Jail and Deputy Jailor of women correctional home and inmates are as follows.

1. The central jail is very old and completed almost 164 years after establishment. Although by look looked, that can be used for another 20-30 years, but it would be desirable that the usability certificate during earthquake or other type of natural or man-made disasters may be obtained and it may be used till the economics of the Government improves and a new jail is built. As such now the jail has come in almost centre of the Jodhpur city and can be used for much more valuable purposes and a new central jail can be built 15-20 Km away from the main town at 1/10th cost, where modern design and facility could be given to the jail and inmates may have a comfortable life

2. The jail is meant to house only 1475 prisoners and at present the capacity up to 90 % is being used to house the inmates. There is no over-crowding in various wards. There is definite case for shifting jail, because of very old campus, but as under-ground electric fitting was being done it seems govt is going to use this jail for coning 20-30 years definitely. Although Jail campus is spread over 82 Bighas, but the old jail and new additions over the years have been in a

haphazard way. There is definitely a ground to build a new jail either in same campus.

- 3 Large no (275) of inmates who are going through life imprisonment sentence, and another 131 with rigorous imprisonment, but because of the old design and lack of entrepreneurship in the local jail management, not many of them are employed in the jail factories as The majority of inmates going through rigorous imprisonment could not be employed because lack of opportunities. The rate given to the inmates is also quite low. This is the area where jail administration may think to increase production many folds and at-least wages as per BPRD norms and employment to all those who want to work or required to work.
- 4 The jail should have a 75 bed hospital, but in actual, it has 24 bed hospital including 10 bed dorm for TB patients. The women correctional home has space for hospital but no beds are provided. The patients lie down of floor. It is desirable as the women home is 200 bedded, a 10 room hospital for which building is there, beds and other facility need to be provided. The doctors only visit on call which is not correct. It is felt the hospital at the women jail should be fully operational and the central jail side its capacity should be augmented. It is feeling that doctors are just whiling away the time and not devoting to the jail. The attendance system foe medical personal need to be done in a way that there duty hours are verified
- 5 The Kitchen definitely requires up-gradation, in the form of provision of Chimney, Automatic door closure, Impermeable walls, wire mesh in the windows, Fly catcher in the kitchen,, along with modern platform are the immediate need. The flooring and other facilities need up-gradation. As such Kitchen had electric kneader and Automatic roti maker, in which dow is feeded and Roti in final shape are prepared with about 3000 Rotis per hour, but so many people

around are employed, I don't see what real advantage for having the machine.

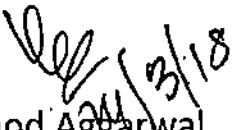
- 6 As per high court order the jail authorities are finding difficult to make 7-8 kitchens for the inmates. When kitchen for every 200 inmates are to be made than no need of automation in the kitchen , but Implementation may be difficult in this old jail.
- 7 Out of 875 prisoners who are under-trials, there were 24 are there more 28 are in jail for more than 5 years. These are the cases should be reviewed by the visitors and these cases should be decided fast by the judiciary, as it is said justice delayed is justice denied.
- 8 In the State of Rajasthan, the powers to the Divisional Commissioner in divisional HQ town jails and District collectors at other places are authorised are quite sufficient in granting parole and such complaints are much lesser of not release as compared to UP and other states.
- 9 There is shortage of personals Out of 180 posts of warders there are 102, but out of them 34 are women and Jail administration is not able to handle that many numbers of lady warders. In jail service, the senior officers need to give guidance how these female warders can be used in all male jail. The Post of Jail Suptd, deputy supt and 1 jailor and 6 deputy jailors are vacant. There was lack of supervision in the jail.
- 10 Most of the places roads are in dilapidated condition and many wards although cannot be said to be non habitable, but gives a look of a very old place and need change.
- 11 The posts of Sociologist, social worker, Psychologist are the need of hour in the jails. Besides the creation of positions of the supervisors in the production of various items they will impart training to the inmates.
- 12 As the number of Jails where lady inmates can be kept are only few, and inmates are from far of places. The family members are not able

to come to meet them, they want to be taken for their cases regularly to their districts and when they go to the district for court attendance they are able to meet their families but many times guards are not available and they don't go for court and in a way not able to meet the families. It would be of utmost importance that Jail for women may be build at-least one in each district.or every 100 kms because this a human problem, need to be tackled with heart.

13 The women also complained the non-availability of STD phones as they are from distant places and are not able to talk to their families on phone. I felt the local jail authorities callous about it and can be done without much trouble.

14 The garbage dump of the city is adjoining the jail and because of that illness and smell in large part of jail is unbearable. There is need to upgrade the dump so that the smell could be reduced or dump could be shifted to some other place.

15 Food quality need to be improved. Food is provided based on daily tender of Rs 38 for the whole day requirement of the inmates. Naturally the quality suffers and I feel the quality standards of food need to be formalised.


Dr Vinod Aggarwal
Special Rapporteur

Inspection format

1	Name of the prison	Central Jail Jodhpur 342001, Rajasthan		Total: 1475			
2	Sanctioned capacity of the prisons	Male - 1475	Female - 0				
3	Prisoners profile	As on 06-03-2018 Annexure (A) Enclosed Herewith					
3.1	Actual strength of the prisoners-	SI Details	Male	Female	Total		
		(A) 1	Under trial (Remand inmates)	130	0	130	
		2	Session trial (Session inmates)	342	0	342	
		3	Upper Division (Division -1 remand) <i>Mohinder Singh</i>	403	0	403	
		4	POTA (released on bail in POTA case but detained in other case connection)	0	0	0	
			Total (A)	875	0	875	
			(B)1	Simple Imprisonment	53	0	53
			2	Rigorous Imprisonment	406	0	406
			3	Death Sentence	0	0	0
				Total (B)	459	0	459
		(C) 1	N.S.A.	2	0	2	
		2	C.C.A.	0	0	0	
			Total (C)	2	0	2	
			Grand Total (A+ B+ C)	1336	0	1336	
			Children (with Mother)	0	0	0	
3.2	The details of the prisoners including undergoing life imprisonment and under death sentence	275 Convicts in Life Imprisonment					
3.3	Daily average strength of the previous month	1350					
4	Accommodation						
	Area of the Jail	82 Bigha (Jail Campus)					
	Age of the buildings	164 year					

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<p>Status of building- to what extent. The provisions of model prison manual have been complied with in terms of location away from congested location of various blocks at a prescribed distance from the perimeter wall. Separate enclosures for the female ward etc. keeping the principles of safety and security uppermost in mind?</p>	<p>This Prison was constructed in 1854</p>						
Problem of seepage, leakage etc.	No						
Lighting and ventilation	Yes						
Institutional arrangements for repairs and maintenance	Yes						
Number of wards/ Barracks	16/41						
Number of special cells	46						
Any other provisions	No						
4.1 Arrangement of separation of-							
Under trial	Yes						
Young prisoners	Yes						
Women prisoners	No Women Prisoners in this jail						
Mentally sick prisoners	Yes						
Drug addicts	Yes						
Suffering from infectious disease like TB etc	Yes						
5 Staff	ANNEXURE (C) enclosed						
Sanctioned strength(in various categories)	Serial No.	Post	Sanctioned	Posting	Vacancy	Remarks	
Actual strength (in various categories)	1	Superintendent	1	-	1		
Adequacy of otherwise of sanctioned and available staff	2	Deputy Superintendent	1	-	1		
	3	Resident Medical Officer cum Superintendent	0	0	0		
Steps taken to fill up the vacancies.	4	Specialist Medical Officer	2	2	0	PSYCHIATRIST AND J.R.	

24	Blacksmith Master	0	0	0
25	Carpentry master	1	1	0
26	Barber	1	0	1
27	Sweeper	2	1	1
28	Driver	1	0	1
29	Dresser	0	0	0
30	Nursing orderly	0	0	0
31	generator operator	0	0	0
TOTAL:		248	162	94

5.1	Human Resource Development				
	Institutional arrangements for training of officers and staff in various categories.				
	Duration of training of each category				
	Arrangements of the content quality and impact of training on correctional behaviour inside and on rehabilitation of the convicts after release need for further strengthening				
6	Right of Prisoners:				
6.1	Right to speedy trial				
	No. of UTP's lodged in prison			875	
	What is the average duration for which they have been lodged in prison				Average two to four years
	What are the contributory factors to delay in disposal of cases of UTP's?				No Data Available in this office.
	Specific suggestions to reduce this duration.				Availability of police escort for Utp produce to court
6.2	Right to be released on bail				
	No of petitions pending in the trial court for disposal				No Data Available in this office.

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<p>No of case where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for rejection</p>	<p>No Data Available in this office.</p>
<p>No. of cases where the prisoners are unable to arrange sureties</p>	<p>No Data Available in this office.</p>
<p>No of cases where the bail amount is high. What are the specific suggestions to improve the situation and register expeditious disposal of pending bail applications.</p>	<p>No Data Available in this office.</p>
<p>6.3 Rights of the convict to appeal: No. of cases where appeal petitions are pending in the High Court</p>	<p>382</p>
<p>No. of years for which these petitions are pending contributory factors specific suggestions for expeditious disposal</p>	<p>Pending Since long. The average is Seven to Ten years approximately. There could be special attention for inmates appeal</p>
<p>6.4 Rights of convicts for premature release/ Remission What is the composition of the State sentence review board</p>	<p>Division Commissioner as Chair Man, Dist. & Sesson Judge as member, Two Non Official Member of the state legislature or parliament nominated by Govt. as member and Superintendent Central Jail as member secretary.</p>
<p>No. of cases pending for review</p>	<p>Nil</p>
<p>Duration for which they are pending & reasons for pendency specific suggestions to expedite disposal</p>	<p>Nil</p>
<p>Procedure followed as per guidelines of NHRC and Sec 433 CrPc.</p>	<p>Yes</p>

	Whether meeting SS R Board is held. Mention dates	13.11.2017
6.5	Right to food	
	Scales of diet for various categories of prisoners	ANNEXURE enclosed Herewith
	Storage of articles	Yes
	Arrangement of cooking and distribution of food	LPG cooking system in General kitchen with automatic Chapati making machine.
	Mean and mode of preparation of food	LPG cooking system in General kitchen with automatic Chapati making machine.
	Menu of food provided to the inmates procurement of eatables etc.	ANNEXURE enclosed Herewith
	Does the kitchen have the following	
	i. A modern chimney regardless of the type of fuel used	No
	ii. Sufficient no. of exhaust fans	Yes
	iii. Fly proof automatic closing doors	No
	iv. Floors made of an impermeable material	Yes
	v. A platform for washing, cleaning and cutting vegetables	Yes
	vi. An electric kneader for preparing paste out of Atta prior to making chapattis	Yes
	vii. Chapatti making machines/ mixers and grinders	Yes
	viii. Adequate no. of taps inside the kitchen	Yes
	ix. LPG and Hotplates	LPG cooking system
	x. Container made of stainless steel to keep the cooked food hot prior to being served	No
	xi. Cooking and serving utensils to be of stainless steel.	Yes

6.6	Right to water		P.H.E.D. Supply
	Whether sufficient, clean and purified drinking water is supplied in the jail source of water.		
	whether periodical cleaning of water storage tanks are done		Yes
	whether sufficient water supply is provided in toilets and for bathing and cleaning of clothes purpose.		Yes
	General cleaning around source of water		Yes
6.7	Right to sanitation		
	Does every barrack used for sleeping have sufficient no. of W.C.s, urinals, and washing places at the ratio of 1 unit for every 10 prisoners		No
	Are the latrines of sanitary type with arrangements for flushing		Yes
	Is it ensured that toilets are places on in impermeable basis higher than the surrounding ground and are so built that the suns rays can easily enter the latrines and that rainwater is kept out		Yes
	Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without fouling the sites.		Yes
	have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height of 1 meter from the floor level as far as possible		Yes
6.8	Right to personal hygiene		

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<p>Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangements to ensure privacy</p>			Yes
<p>is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions</p>			Yes
<p>is it ensured that prisoner washes his clothing at least once a week</p>			Yes
<p>If so have you ensured the use of necessary washing materials (soap, washing powder, detergent etc.) has been authorised for both male & female prisoners</p>			Yes
<p>is there a mechanised laundry to wash items of clothing and bedding at the time of return of these items to the clothing store</p>			No
<p>6.9 Right to clothing</p>			
<p>The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs</p>			No
<p>is it ensured that these provisions are being complied with</p>			
<p>6.10 Right to health and medical care</p>			
<p>The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs</p>			Yes
<p>Is hospital accommodation available on the scale of 5% of the daily average of the inmate population</p>			Yes

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Is the location of the hospital sufficiently away from the barracks	Yes
are the floors and walls of the hospital of impermeable material	No
is there arrangement of uninterrupted supply of potable water and electricity	Yes
is there a hospital kitchen with arrangements for proper upkeep and maintenance	Not Available
is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (inclu milk) according to approved scales	Yes
Are samples being sent to approved laboratories for testing	Yes
If so, at what interval & with what findings	
What preventive and corrective measures have been taken to ensure the water is free from Impurities & is potable	P.H.E.D. Supply
7	
No of Doctors	4
No of Para Medical personnel	10
No Of Beds	20
Availability of medicine, Adequate/ inadequate	Yes
Visits by specialists	Dentist, T.B. & Chest Specialist
isolation/ segregation of patients suffering from infectious diseases	Yes
No of patients suffering from T.B.	7
No of patients suffering from HIV/AIDS	5
Arrangement for detection and prevention of HIV/AIDS	Sample collected and send to Medical College.

	Are instructions about medical examination of each prisoner on admission being followed	Yes	
	Ambulance service	Available	
	No of prisoners suffering from other chronic diseases like heart, cancer, irreversible kidney failure, cardio respiratory, leprosy etc and details of their treatment	Heart - 9, Respiratory - 52, C.R.F. Nil At present, Cancer - 1, Leprosary - Nil at Present	
	Drug de-addiction and counselling services	No	
8	Mental illness: How many mentally ill persons have been detained in the jail and for what duration	27	
	HOW MANY TIMES THE I.G. OF PRISONS HAS VISITED THEM U/S 39(1) of mental health Act 87?	1	
	What are the main observations	Treatment & Proper take Care	
	How many times these persons have been visited by a psychiatrist or where a psychiatrist is not available by a medical officer empowered by the State Govt. u/s 39(4) of mental health Act 1987	Everyday/(Psychiatrist posted at Jail Dispensary, Jodhpur.)	
9	Children staying with mothers (Convicts)	Yes but less than 6 years.	
10	Institutional treatment		
	Classification Institutional routine educational vocational training and work spiritual development organised recreation	Vocational training on computer, tailoring, wooden furniture making. Various Education programmes from literacy to post graduate levels. Meditation, Yoga classes, Sports, cricket, volleyball, badminton and lots of indoor games.	
	Rehabilitation assistance canteen facilities		yes
11	Daily wages prescribed both time rate and piece rate for:		
	Trainees	Unskilled Rs: 189./- per day	

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	Semiskilled workers skilled workers	Semi-skilled Rs. / per day
	mean and mode of payment of wages	Monthly basis through bank account of inmates
12	Condition of Undertrials:	
	Detention period as on 06.03.2018	
	upto 3 months	331
	3-6 months	121
	6-12 months	93
	1-2 years	91
	2-3 years	114
	3-5 years	97
	above 5 years	28
	Are Undertrials kept separate from convicted prisoners	yes
	No of UTP granted bail but unable to seek release because of failure to arrange sureties	Nil
	Is there any problem of providing escorts to UTP for court appearance	Yes
	Holding of Lok Adalats in jail premises	Not Yet
13	Custodial death: Annual statement of deaths for last three years	
	Annual statement of escape from the prison/ Escorts for the last 3 years	Nil
	Annual statement of deaths in last 3 years	18
	Have these deaths been investigated? If so what are the findings & general observations	Natural Death And Suicide
	What checks and safeguards have been adopted to prevent suicides of prisoners	we are trying to make stress free environment with help of YOGA and Meditation . And some activities. And we are trying our best to identify those inmates who are in depression

14	Women prisoners:	
	Santioned capacity	NII
	Actual strength	NII
	Details of staff	NII
	No of Children with women prisoners and their age group	NII
	are women prisoners kept in separate accomodation	NII
	Facilities for special care, education and recreation of young childred staying with women prisoners	NII
	General comments on health facilities for women prisoners and children staying with them with special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children	
	Facilities of vocational training for women prisoners	NII
	No. of women prisoners suffering from T.B. and psychiatric problems	NII
15	Basic Amenities:	
	Letters (receiving, despatching and distribution system feed back by the senior officers and records maintained in this regard, if any	Yes, all records kept maintained.
	Whether prisoners rights have been displayed in the prison	Yes
16	Interviews of the prisoners	Yes
16.1	Interviews of the prisoner by Jail/ District officials	Under-trail prisoners allow meeting once in a week and convicts allow meeting once in 15 days.

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	Mean and mode of interview details of redressal of complaints, if any	
16.2	System of interviews with family members and lawyers	Nil
	What is the procedure which is in vogue for grant of such interviews	After applying the application for meeting, authorized officer will sanction. And E-Prison online system are maintaining these meeting system
	How many such requests on an average are being received	40-60
	HOW MANY REQUESTS HAVE BEEN TURNED DOWN & REASONS THERE OF?	Under-trial prisoners allow meeting once in a week and convicts allow meeting once in 15 days. If some one trying to meet again in those days then our E prison system will denied
17	NO OF VISITS/ Inspections during the last one year by :	
	Judicial authorities	11
	Non judicial authorities	2
18	Involvement of NGOs and social activists in prison activities:	2
18.1	Functioning of board of Visitors:	0
	When was the board of visitors last constituted	In Year Of 2015
	What is the frequency of visits of the Jail by the BOV	NIL
	Are the observations recorded by the BOV soon after the visit?	NIL
	What is the current status of compliance with these observations?	NIL
19	General remarks:	
	On the functioning of the prison administration, problems and grievances and suggestions for improvement	PROBLEMS- 01- Staff deficiency SUGGESTION - 01- Fill up the Vacant posts

Superintendent
Central Jail Jodhpur

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Inspection format

1	Name of the prison	Women correctional home Jodhpur 342001, Rajasthan.			
2	Sanctioned capacity of the prisons	Male - 00	Female- 200	Total: 68/9	
3	Prisoners profile	As on 06-03-2018 Annexure (A) Enclosed Herewith			
3.1	Actual strength of the prisoners-	SI Details	Male	Female	Total
		(A) 1	0	23	23
		2	0	32/9	32/9
		3	0	0	0
		4	0	0	0
		POTA (released on bail in POTA case but detained in other case connection)			
		Total (A)	0	55/9	55/9
		(B)1	0	0	0
		2	0	13	13
		3	0	0	0
		Total (B)	0	13	13
		(C) 1	0	0	0
		2	0	0	0
		Total (C)	0	0	0
		Grand Total (A+ B+ C)	0	68/9	68/9
		Children (with Mother)	0	06/09-	06/09-
3.2	The details of the prisoners including undergoing life imprisonment and under death sentence	10 Convicts in Life Imprisonment			
3.3	Daily average strength of the previous month	60			
4	Accommodation	82 Bigah (Jail Campus)			
	Age of the buildings	11 year			

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<p>Status of building - to what extent. The provisions of model prison manual have been complied with in terms of location away from congested location of various blocks at a prescribed distance from the perimeter wall. Separate enclosures for the female ward etc. keeping the principles of safety and security uppermost in mind?</p>	<p>This Prison was constructed in 2006, yes</p>					
Problem of seepage, leakage etc.	No					
Lighting and ventilation	Yes					
Institutional arrangements for repairs and maintenance	Yes					
Number of wards/ Barracks	02/04-					
Number of special cells	7					
Any other provisions	No					
4.1 Arrangement of separation of-						
Under trial	Yes					
Young prisoners	NO					
Women prisoners	Yes					
Mentally sick prisoners	Yes					
Drug addicts	Yes					
Suffering from infectious disease like TB etc	Yes					
5 Staff	ANNEXURE (C) enclosed					
Sanctioned strength (in various categories)	Serial No.	Post	Sanctioned	Posting	Vacancy	Remarks
Actual strength (in various categories)	1	Superintendent	0	-	0	
Adequacy of otherwise of sanctioned and available staff	2	Deputy Superintendent	0	-	0	
	3	Resident Medical Officer cum Superintendent	0	0	0	
Steps taken to fill up the vacancies.	4	Specialist Medical Officer	0	0	0	0

	Terms and conditions of service and employment of all categories of personnel keeping the service and morale in view.								
5	Medical Officer Medical officer (on contract basis whole time)	1	1	0					
6	Pathologist	0	0	0	0				
7	Jailor (chief controller)	1	0	0	1				
8	Deputy Jailor (Controller & Asst Controller)	1	1	0					
9	Video conferencing operator	0	0	0	0				
10	Computer operator	0	0	0	0				
11	Clerk (Upper division clerk)	0	0	0	0				
12	Lower division clerk	0	0	0	0				
	Cashier	0	0	0	0				
	Junior Accountant	0	0	0	0				
13	Chief Head Warder	0	0	0	0				
14	Head Warder FEMALE	1	1	0	0				
15	Warder	0	0	0	0				
16	Female Warder	15	22	0				7 Extra	
17	Nurse (male)	0	0	0	0				
18	Nurse/ ANM (Female)	1	1	0	0				
19	Pharmacist	0	0	0	0				
20	X- Ray technician / Radiographer (Grade-I)	0	0	0	0				
	X- Ray technician / Radiographer (Grade-II)	0	0	0	0				
21	Compounder	0	0	0	0				
22	Tailor master	0	0	0	0				
23	Weaving master	0	0	0	0				

24	Blacksmith Master	0	0	0
25	Carpentry master	0	0	0
26	Barber	0	0	0
27	Sweeper	0	0	0
28	Driver	0	0	0
29	Dresser	0	0	0
30	Nursing orderly	0	0	0
31	generator operator	0	0	0
	TOTAL:	20	26	1

5.1	Human Resource Development				
	Institutional arrangements for training of officers and staff in various categories.				
	Duration of training of each category				
	Arrangements of the content quality and impact of training on correctional behaviour inside and on rehabilitation of the convicts after release need for further strengthening				Additional content training is required to some extent
6	Right of Prisoners:				
6.1	Right to speedy trial				
	No. of UTP's lodged in prison				55/9
	What is the average duration for which they have been lodged in prison				Average two to four years
	What are the contributory factors to delay in disposal of cases of UTP's?				No Data Available in this office.
	Specific suggestions to reduce this duration.				NIL
6.2	Right to be released on bail				
	No of petitions pending in the trial court for disposal				No Data Available in this office.

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<p>No of case where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for rejection</p>	<p>No Data Available in this office.</p>
<p>No. of cases where the prisoners are unable to arrange sureties</p>	<p>No Data Available in this office.</p>
<p>No of cases where the bail amount is high. What are the specific suggestions to improve the situation and register expeditious disposal of pending bail applications.</p>	<p>No Data Available in this office.</p>
<p>6.3 Rights of the convict to appeal: No. of cases where appeal petitions are pending in the High Court</p>	<p>5</p>
<p>No. of years for which these petitions are pending contributory factors specific suggestions for expeditious disposal</p>	<p>Pending Since long. The average is FOUR TO SIX years approximately. There could be special attention for inmates appeal</p>
<p>6.4 Rights of convicts for premature release/ Remission What is the composition of the State sentence review board</p>	<p>Division Commissioner as Chair Man, Dist. & Sesson Judge as member, Two Non Official Member of the state legislature or parliament nominated by Govt. as member and Superintendent Central Jail as member secretary.</p>
<p>No. of cases pending for review</p>	<p>Nil</p>
<p>Duration for which they are pending & reasons for pendency specific suggestions to expedite disposal</p>	<p>Nil</p>
<p>Procedure followed as per guidelines of NHRC and Sec 433 CrPc.</p>	<p>Yes</p>

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	Whether meeting SS R Board is held. Mention dates	13.11.2017
6.5	Right to food	
	Scales of diet for various categories of prisoners	ANNEXURE enclosed Herewith
	Storage of articles	Yes
	Arrangement of cooking and distribution of food	LPG cooking system in General kitchen
	Mean and mode of preparation of food	LPG cooking system in General kitchen
	Menu of food provided to the inmates procurement of eatables etc.	ANNEXURE enclosed Herewith
	Does the kitchen have the following	
	i. A modern chimney regardless of the type of fuel used	No
	ii. Sufficient no. of exhaust fans	Yes
	iii. Fly proof automatic closing doors	No
	iv. Floors made of an impermeable material	Yes
	v. A platform for washing, cleaning and cutting vegetables	Yes
	vi. An electric kneader for preparing paste out of Atta prior to making chapattis	NO
	vii. Chapatti making machines/ mixers and grinders	NO
	viii. Adequate no. of taps inside the kitchen	Yes
	ix. LPG and Hotplates	LPG cooking system
	x. Container made of stainless steel to keep the-cooked food hot prior to being served	No
	xi. Cooking and serving utensils to be of stainless steel	Yes

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6.6	Right to water Whether sufficient, clean and purified drinking water is supplied in the jail source of water.	P.H.E.D. Supply
	whether periodical cleaning of water storage tanks are done	Yes
	whether sufficient water supply is provided in toilets and for bathing and cleaning of clothes purpose.	Yes
	General cleaning around source of water	Yes
6.7	Right to sanitation	
	Does every barrack used for sleeping have sufficient no. of W.C.s, urinals, and washing places at the ratio of 1 unit for every 10 prisoners	No
	Are the latrines of sanitary type with arrangements for flushing	Yes
	Is it ensured that toilets are places on in impermeable basis higher than the surrounding ground and are so built that the sun rays can easily enter the latrines and that rainwater is kept out	Yes
	Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without fouling the sites.	Yes
	have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height of 1 meter from the floor level as far as possible	Yes
6.8	Right to personal hygiene	

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	Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangements to ensure privacy		Yes
	is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions		Yes
	Is it ensured that prisoner washes his clothing at least once a week		Yes
	If so have you ensured the use of necessary washing materials (soap, washing powder, detergent etc.) has been authorised for both male & female prisoners		Yes
	is there a mechanised laundry to wash items of clothing and bedding at the time of return of these items to the clothing store		No
6.9	Right to clothing The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs		No
	Is it ensured that these provisions are being complied with		
6.10	Right to health and medical care The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs		Yes
	Is hospital accomodation available on the scale of 5% of the daily average of the inmate population		Yes

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Is the location of the hospital sufficiently away from the barracks	yes
are the floors and walls of the hospital of impermeable material	No
is there arrangement of uninterrupted supply of potable water and electricity	yes
is there a hospital kitchen with arrangements for proper upkeep and maintenance	Not Available
is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (inclu milk) according to approved scales	Yes
Are samples being sent to approved laboratories for testing	Yes
what preventive and corrective measures have been taken to ensure the water is free from Impurities & is potable	P.H.E.D. Supply
No of Doctors	1
No of Para Medical personnel	1
No Of Beds	1
Availability of medicine, Adequate/ inadequate	yes
Visits by specialists	Dentist, T.B. & Chest Specialist, Gynecologist
isolation/ segregation of patients suffering from infectious diseases	Yes
No of patients suffering from T.B.	1
No of patients suffering from HIV/AIDS	0
Arrangement for detection and prevention of HIV/AIDS	Sample collected and send to Medical College

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	Are instructions about medical examination of each prisoner on admission being followed	Yes	
	Ambulance service	Available	
	No of prisoners suffering from other chronic diseases like heart, cancer, irreversible kidney failure, cardio respiratory, leprosy etc and details of their treatment	Heart - 2, Respiratory -00, C.R.F. Nil At present, Cancer - 0, Leprosary - Nil psy-03, T.B. 01 at Present	
	Drug de-addiction and counselling services	No	
8	Mental Illness: How many mentally ill persons have been detained in the jail and for what duration	27	
	HOW MANY TIMES THE I.G. OF PRISONS HAS VISITED THEM U/S 39(1) of mental health Act 87?	1	
	What are the main observations	Treatment & Proper take Care	
	How many times these persons have been visited by a psychiatrist or where a psychiatrist is not available by a medical officer empowered by the State Govt. u/s 39(4) of mental health Act 1987	Everyday (Psychiatrist posted at Jail Dispensary, Jodhpur.)	
9	Children staying with mothers (Convicts)	Yes but less then 6 years.	
10	Institutional treatment	Vocational training about beautyparler, tailoring, Various Education programmes from literacy to post graduate levels. Meditation, Yoga classes, Sports, badminton and lots of indoor games.	
	Rehabilitation assistance canteen facilities		Yes
11	Daily wages prescribed both time rate and piece rate for: Trainees	Unskilled, Rs. 189/- per day	

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	Semi skilled workers skilled workers	Semi skilled Rs. /- per day Skilled Rs- 209 /- per day
	mean and mode of payment of wages	Monthly basis through bank account of inmates
12	Condition of Undertrials:	
	Detention period as on 06.03.2018	
	upto 3 months	21/-3
	3-6 months	7
	6-12 months	5/-2
	1-2 years	10/-2
	2-3 years	3
	3-5 years	6/-1
	above 5 years	3/1 Total 55/09
	Are Undertrials kept separate from convicted prisoners	Yes
	No of UTP granted bail but unable to seek release because of failure to arrange sureties	1
	Is there any problem of providing escorts to UTP for court appearance	Yes
	Holding of Lok Adalats in jail premises	Not Yet
13	Custodial death: Annual statement of deaths for last three years	
	Annual statement of escape from the prison/ Escorts for the last 3 years	Nil
	Annual statement of deaths in last 3 years	2
	Have these deaths been investigated? If so what are the findings & general observations	Natural Death
	What checks and safeguards have been adopted to prevent suicides of prisoners	we are trying to make stress free environment with help of YOGA and Meditation . And some activities. And we are trying our best to identify those inmates who are in depression

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14	Women prisoners:	
	Sanctioned capacity	200
	Actual strength	68/09-
	Details of staff	01 Medical Officer (Female), 01 Jailor, 01 Assi. Jailor, 01 Head Warder, 15 Warder, 1 Nurse/A.N.M. (All Staff are female)
	No of Children with women prisoners and their age group	09 Childrens
	are women prisoners kept in separate accomodation	yes
	Facilities for special care, education and recreation of young childred staying with women prisoners	yes
	General comments on health facilities for women prisoners and children staying with them with special mention of availability or otherwise of a separate female ward in prison hospital and innoculation programme for the children	yes As per Norms
	Facilities of vocational training for women prisoners	yes
	No. of women prisoners suffering from T.B. and psychiatric problems	yes 1 -T.B. and 3 Psy.
15	Basic Amenities:	
	Letters (receiving, despatching and distribution system feed back by the senior officers and records maintained in this regard, if any	Yes, all records kept maintained.
	Whether prisoners rights have been displayed in the prison	yes
16	Interviews of the prisoners	yes
16.1	Interviews of the prisoner by jail/ District officials	Under-trail prisoners allow meeting once in a week and convicts allow meeting once in 15 days.

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	Mean and mode of interview details of redressal of complaints, if any		
16.2	System of interviews with family members and lawyers What is the procedure which is in vogue for grant of such interviews		Nil
	How many such requests on an average are being received		5-10-
	HOW MANY REQUESTS HAVE BEEN TURNED DOWN & REASONS THERE OF?		Under-trial prisoners allow meeting once in a week and convicts allow meeting once in 15 days. If some one trying to meet again in those days then our E prison system will denied
17	NO OF VISITS/ Inspections during the last one year by : Judicial authorities		10
	Non judicial authorities		2
18	Involvement of NGOs and social activists in prison activities:		0
18.1	Functioning of board of Visitors: When was the board of visitors last constituted		0 In Year Of 2015
	What is the frequency of visits of the Jail by the BOV		NIL
	Are the observations recorded by the BOV soon after the visit?		NIL
	What is the current status of compliance with these observations?		NIL
19	General remarks: On the functioning of the prison administration, problems and grievances and suggestions for improvement		PROBLEMS - 01 - Availability of escort for inmates to produce them to court on hearing SUGGESTION - 01 - Police will make available escort as demand

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Superintendent
Central Jail Jodhpur

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